

IN THE NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH

IA No. 06 of 2017

In
TP No.26/397/398/GB/2016
(CP No.80/2000)

Under section 397/398 of the Companies Act, 1956

In the matter of

Kamakhya Kumar Roy

:Petitioner

Vs

M/s.Bogidhola Tea & Trading Co.(P)Ltd and ors. : Respondents

Coram :

Hon'ble Mr.Justice P.K.Saikia, Member (Judicial)

IA No. 06 of 2017

O R D E R

Date: 08.08.2017


Mr. S.K. Singh, son of late Kamakhya Kr. Roy, applicant, remains present personally. Mr B. Kaushik, learned Advocate is present on behalf of the respondent Nos.1 & 4. Mr. Pravir Kumar Roy is also present personally. Non-applicant /Respondent No.1 is the company and is represented by respondent No.2. Non-applicant / respondent No.4, Prem Kumari Roy is also represented by her son, namely, Mr. Pravir Kumar Roy.

Mr. Abhay Kumar Singh, son of Tarun Kumar Roy, since deceased, who is personally present, is also represented by Mr. NBP Singha learned Advocate. On the other hand, one Prakashwati Devi, wife of Pramod Kr. Roy since deceased, has been represented by Mr. Abhay Kumar Singh on the strength of power of attorney executed by her on 5th August, 2017 before the Notary.

In terms of the order dated 26th July, 2017, this proceeding has been posted today to enable the parties to arrive at an amicable settlement in regard to the disputes which are the subject matters of C.P.No.80 of 2000, corresponding to TP No.26 of 2016.

I have found that Mr. S.K.Singh, son of late Kamakhya Kr. Roy, Mr. Abhay Kumar Singh, son of late Tarun Kumar Roy and Prakashwati Devi, wife of Pramod Kr. Roy have submitted a proposal seeking settlement of the disputes in the connected company petition. But I have found that such proposal is not acceptable to the non-applicant / respondent No. 2 and non-applicant/respondent No.4.

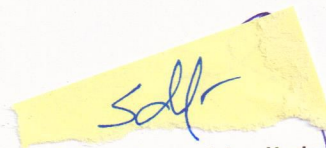
Since there is no possibility of disposal of the connected proceeding on the basis of amicable settlement, this proceeding is ordered to be posted on 14.08.2017 for necessary orders on the application seeking substitution of the applicant herein in place of his deceased father Kamakhya Kumar Roy.



TP No.26/397/398/GB/2016
(CP No.80/2000.)

O R D E R
Date: 08.08.2017

In view of the order rendered in IA No.06 of 2017, this proceeding is posted on 14.08.2017 along with all connected applications



Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

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